

There has been such a demand from different quarters.

(b) and (c). Railway employees are servant of the Central Government and therefore their wages are determined on the same basis as is adopted for all Central Government employees. It will not, therefore, be appropriate to have a separate wage board for Railway employees only.

रेलवे कर्मचारियों पर मासिक व्यय

7181. श्री झूलचन्द्र डागा. क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) इस समय भारतीय रेलों में कितने

कर्मचारी काम कर रहे हैं तथा 1951 में कितने काम कर रहे थे तथा कर्मचारियों की संख्या में वृद्धि की प्रतिवात्यता क्या है; और

(ख) उक्त अवधि में कर्मचारियों का व्यय कितना बढ़ा है ?

रेल मंत्री (श्री के० हनुमन्तैया:) (क) से (ख). नवीनतम उपलब्ध सूचना वित्तीय वर्ष 1970-71 के सम्बन्ध में है। 1950-51 और 1970-71 के तुलनात्मक आंकड़े इस प्रकार हैं.—

	1950-51	1970-71	1950-51 की तुलना में 1970-71 में हुई वृद्धियाँ
(1) कर्मचारियों की संख्या (31 मार्च को)	913,553	1,373,320	50.3%
(11) कुल खर्च (करोड़ रुपयों में)	113.82	468.63	30.5%

12 hrs.

PERSONAL EXPLANATION
BY MEMBER

(*Shri Jyotirmoy Bosu*)

SHRI JYOTIRMOY BOSU : (Diamond Harbour) : Sir, I have given notice under Rule 357.....

MR. SPEAKER : I have received it.

SHRI JYOTIRMOY BOSU : Then you will allow me to make a personal explanation.

MR. SPEAKER : I have sent it to the Prime Minister. As soon as it comes.....

SHRI JYOTIRMOY BOSU : This personal explanation should have nothing to do with the Prime Minister's secretariat, because the things I am going to narrate have been widely publicised in the country and it is high time I make a personal statement immediately.

MR. SPEAKER : Is it a personal explanation or is it under rule 377 ?

SHRI JYOTIRMOY BOSU : It is under rule 357, personal explanation.

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : It has nothing to do with the Prime Minister.

MR. SPEAKER : At the end you say, "...I call upon the Prime Minister..." etc.

If it is under rule 377, it will go to her and then we will see.

SHRI JYOTIRMOY BOSU : I would not mention that. It is under rule 357. Let me have an opportunity to clarify the position, because certain things have been widely publicised. You will kindly extend that much courtesy to us.

MR. SPEAKER : If it is personal explanation, I can allow it. But if I go by this, I should not.

SHRI JYOTIRMOY BOSU : I would not mention that one.

Under Rule 357 of the Rules of Procedure and Conduct of Business in Lok Sabha.....

MR. SPEAKER : This is very confusing. If this is a personal explanation, before this last line, you have gone much beyond the personal explanation. In that case, I think I should send it to the Prime Minister and see to it later on.

SHRI SHYAMNANDAN MISHRA (Begusarai) : The question is whether it warrants personal explanation or not. That is the only significant thing. The operative part of it is that the member's reputation is at stake and he wants to clear it.

MR. SPEAKER : I do not think I should hold it. Sometimes it is easy to read a very complicated book and exert less mental activity than this brief one sent by you. This is mixed up with so many things. It is so much complicated. I thought it is just a simple thing.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I rise on a point of order, Sir.

SHRI JYOTIRMOY BOSU : On 21.5.72 the hon. Prime Minister..... (Interruption)

MR. SPEAKER : Suppose another hon. Member interrupts you when you are speaking. Will you tolerate it ? Now a point of order is being raised and still he is going on.

SHRI RAJ BAHADUR : My point of order is that no debatable matter could be raised or brought forward under rule 357 and no debate shall be allowed. Is it or is it not a debatable matter ?

SHRI PILOO MODY (Godhra) : He must know the difference between debate and debatable matter.

MR. SPEAKER : No debate could follow this statement.

SHRI JYOTIRMOY BOSU : I will bow by your decision. Whenever I slip from the path of virtue, you can pull me up.

Under Rule 357 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I wish to make a personal explanation today as below:

On 21.5.1972 the Prime Minister Mrs. Indira Gandhi during her drought area visit mission in West Bengal addressed a gathering and it is reported:

"The Prime Minister referred to the allegations made by some parties that congress had taken money from industrialists for winning elections. She said it had been alleged that the Congress poster carrying a portrait of herself had been printed by well-known monopolist in a press in Calcutta.

Mrs. Gandhi said the documents produced in this connection were false. The photostat contained no real evidence. Her picture was superimposed and the letter allegedly written by the the press to the monopolist contained no signature. But the CPI (M) will spread the word that the Congress took money from the monopolist. She said 'I know that they also got money from business houses at the time of election and even other times.' It is true that some big business houses had got licences but these were issued to enable industries to develop in areas which did not have any."

(Statesman New Delhi dated 22.5.1972 page 1)

[Shri Jyotirmoy Bosu]

Times of India, New Delhi in its issue dated 22.5.1972 (Page 1) reported:

"Replying to critics who thought our progress was slow Mrs. Gandhi said we do not want to hasten and thereby commit mistakes. She referred to the election poster controversy to say that the allegation against the Congress had absolutely no basis at all. Capitalists provided funds for every party They paid us. They also paid to Marxists. But we will never do anything which is unprincipled."

It is a matter of deep regret that even the Prime Minister did not hesitate to commit impropriety and a breach of privilege of the House by saying as above in a public meeting. Whilst I had by exercising my rights within Lok Sabha charged the ruling party of receiving donations from monopolists and in support produced photostat copies and I reckon, that is the most, one can do to prove the genuineness of it and guaranteed its authenticity by signing on the photostat which were handed over to the Chair as per his directions. Myself and other opposition leaders had requested you to ask the Government to place documented material in rebuttal of my allegations. But Government have not done anything beyond airily denying the authenticity.

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MR. SPEAKER: Anything which is not part of the personal explanation, I am sorry, I cannot allow it.

SHRI R. D. BHANDARE (Bombay Central): Is it a personal explanation? It goes much beyond that.

MR. SPEAKER: It is not a part of the personal explanation.

SHRI JYOTIRMOY BOSU: And about the licence she had talked about; in reply to a question (USQ 1466) it was said that during the period preceding the last election (i.e. 1971), 153 licences were issued to the 75 large monopoly houses against a figure of 47 for 1970. And as far as giving

licences for industries in backward areas are concerned in West Bengal during 1969 to 1971, out of 15 new licences granted, the share for backward district did not exceed two.

MR. SPEAKER: The portion, which is not a part of the personal explanation, I am sorry I do not allow it.

SHRI JYOTIRMOY BOSU: I regret to say and I want to point out, once again, that these are genuine allegations and I am willing to prove it (*Interruptions*).

MR. SPEAKER: Papers to be laid

SHRI S M BANERJEE (Kanpur): Since everything has gone on record, I would like to get your guidance to straighten the records. About the poster, this thing has been going on...

MR. SPEAKER: I am not going to allow it. Nothing will go on record. You are speaking without my permission. Papers to be laid

SHRI S M BANERJEE: ** (*Interruptions*).

12.12 hr.

PAPERS LAID ON THE TABLE

ANNUAL REPORT, ETC. OF RUBBER BOARD AND COIR BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A.C. GEORGE): I beg to lay on the Table:

- (i) (i) A copy of the Annual Report on the activities of the Rubber Board for the year 1970-71.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously

***Expunged as ordered by the Chair.
**Not recorded.